

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A: - 279/2024**

**IN THE MATTER OF: -**

**DILDEEP SINGH BASI**

**....APPLICANT**

**VS**

**STATE OF PUNJAB & OTHERS**

**....RESPONDENT (S)**

Rejoinder-2 on behalf of the Applicant, Mr. Dildeep Singh Basi, in  
O.A. No. 279/2024

**Hon'ble Sir,**

**It is respectfully submitted as under: -**

1. That the above- captioned case is listed before this Hon'ble Tribunal for final hearing on 07.10.2025, and this Rejoinder-2 is being filed by the Applicant in continuation of the earlier rejoinder filed on 18.08.2025.
2. That after the filing of the earlier Rejoinder dated 18.08.2025 by the Applicant, upon careful perusal of the Environmental Clearance (hereinafter referred to as the "EC") dated 30.08.2014 (**Pages 74–81**), a material fact has come to the knowledge of the Applicant, which is pertinent to bring to the kind attention of this Hon'ble Tribunal. The relevant portions of the said Environmental Clearance are reproduced hereinbelow for the kind consideration of this Hon'ble Tribunal: -
  - *(Kindly refer to Page No. 75).....The total wastewater generation will be 8,266 KLD, which will be treated in an STP of capacity 10,000 KLD to be installed within the project premises. Out of the total 8,266 KLD of treated wastewater, 4,183 KLD will be used for flushing purposes and remaining 3,256 KLD will be used for irrigation of the green area in summer season. In winter season, 4,183 KLD will be used for flushing purpose and remaining 3,256 KLD will be used for irrigation of the green area. In the rainy season, 4,183 KLD will be used for flushing purpose, and remaining 2,055 KLD will be discharged into choe namely Jagatpura drain passing through the project site.*
  - *PART A- Specific Conditions (Kindly refer to Page No. 76)*
    - I. *Construction phase*

- i. *The project proponent will provide a green cover of 30 m width on both sides of the drain passing through the project site including the portion to be realignment as committed during the presentation.*

A plain reading of the above, it is revealed that the Environmental Clearance clearly specifies that ***“In the rainy season, 4,183 KLD will be used for flushing purpose, and remaining 2,055 KLD will be discharged into choe namely Jagatpura drain passing through the project site”***. This condition establishes that the Environment Clearance certificate does not include clearance for the proposed realignment of the N-Choe. In the event of such proposed realignment, the said choe, namely the Jagatpura drain, would be shifted considerably away from the project site and would no longer pass through it, thereby rendering the aforementioned discharge condition non-implementable. Such a change would amount to a clear violation of the terms and conditions of the Environmental Clearance granted by the SEIAA, Punjab, which was issued on the basis of the EIA Report, 2014. At this juncture, a pertinent issue arises regarding the discharge of the remaining wastewater of 2,055 KLD—specifically, the question of where such discharge shall ultimately be effected. It is further submitted that officials of GMADA have stated that the EIA Report of 2014 is not traceable in their existing records.

3. That It is further submitted that the Respondents have attempted to assert that the Environmental Clearance included Environmental Clearance for the proposed alignment of the N-Choe, which is factually incorrect and misleading. Instead of furnishing EIA Report 2014 before this Hon’ble Tribunal, which could be obtained from SEIAA, Punjab as it was submitted at the time of obtaining Environmental Clearance, the Respondents, at this stage, have deliberately filed a fresh EIA Report dated 25.06.2025 before this Hon’ble Tribunal, without obtaining prior permission. This act clearly evidences an attempt to mislead the Tribunal and to substitute the original EIA Report with a new study, which was never the basis of the 2014 Environmental Clearance.
4. That furthermore, the Applicant wishes to bring to the notice of this Hon’ble Tribunal that the Advocate for the Respondents, Mr. Prashant Manchanda,

has failed to supply a copy of the Minutes of Meeting (Annexure-Z), which had been annexed with the Affidavit dated 01.09.2025.

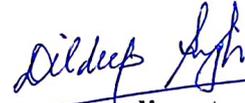
### PRAYER

In view of the submissions made hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Take the present Rejoinder-2 on record;
- b) Hold that any realignment of the course of Jagatpura drain (N Choe) is contrary to the express conditions of the Environmental Clearance dated 30.08.2014 and is therefore illegal;
- c) Declare that the Environmental Clearance granted by SEIAA, Punjab on 30.08.2014 does not permit realignment of the said drain(N-Choe) outside the project site;
- d) Declare that the subsequent EIA Report dated 25.06.2025 filed by the Respondents is illegal, non-maintainable and cannot be relied upon; and
- e) Pass such further or other orders as this Hon'ble Tribunal may deem fit and necessary in the interest of justice, equity, and environmental protection.

Place: Manauli

Dated: - 30/9/2025

  
Applicant

M/s Dildeep Singh Basi S/o Sh. Late Shamsheer Singh (Khewatdhar /Owner of Land) Village – Manauli, Punjab  
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**Through In person**